

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

OA No. 582 of 2025

In the matter of:

Jagdish Chander Saini and Ors.

....Applicant(s)

Versus

State of Haryana & Ors.

...Respondent(s)

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Filed by:



(Rahul Khurana, Advocate)
Mobile No. 9811894060
e-mail: rkhuranalegal@gmail.com

Date:02.07.2026

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**REPLY ON BEHALF OF RESPONDENT No. 3 i.e. EXECUTIVE
OFFICER, HANSI**

Most Respectfully Showeth:-

1. That it is respectfully submitted that the above-captioned Original Application is pending before this Hon'ble Tribunal concerning the issue of pollution over the land stated to be Kayamsar Lake. During the previous hearing, this Hon'ble Tribunal was pleased to direct the concerned authorities to undertake necessary remedial measures and to file a status report indicating the progress made towards compliance with its directions. In faithful compliance with the aforesaid directions, the Municipal Council, Hansi has undertaken comprehensive remedial and preventive measures to address the issues raised in the present matter. The action taken and the present status of compliance are respectfully submitted in succeeding paragraphs.
2. That the entire quantity of waste lying over the land in question has been completely shifted to the designated Legacy Waste Processing Site at Beed Farm, Hansi, where it has been scientifically remediated through **M/s Dayacharan & Company**. Consequent upon the removal of the waste, the land in question has been



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completely cleared of waste accumulation. The reclaimed land has thereafter been properly levelled and restored, and plantation has been undertaken over the reclaimed area. As on date, no waste exists at the said location. The present status of the site is duly substantiated by geo-tagged photographs. Copies of the relevant photographic record are annexed herewith as **Annexure R-1**.

3. That to prevent the recurrence of illegal dumping of solid waste in the vicinity of land in question, the Municipal Council, Hansi has undertaken continuous public awareness and surveillance. Public awareness programs are being conducted through announcements made using municipal vehicles fitted with awareness jingles, awareness meetings with local residents, dissemination of information regarding scientific waste management and environmental protection, and the installation of 5 **warning signboards** at strategic locations around land in question prohibiting the dumping of municipal solid waste. In addition, the Municipal Council has instituted regular surveillance and monitoring of the area to prevent any fresh dumping of waste. The relevant photographs of the public awareness activities, installation of warning signboards are annexed herewith as **Annexure R-2**.
4. That in regard to remediation of waste shifted from the land in question, it is submitted that work order dated 02.02.2026 was awarded to M/s Daya Charan & Company to Bio-remediate the legacy waste lying at Beer Farm and land in question (on Samadha Road). The agency commenced the remediation work in March 2026 by establishing the trommel machine at the Beed Farm Village site. The entire waste lying at land in question (on Samadha Road) was transported to the Beed Farm Village site, where it was scientifically remediated. During the remediation process, three principal by-products, namely Refuse Derived Fuel (RDF), inert material, and bio-soil, were generated. The status of the by-products generated



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and disposed of can be placed on record as per directions of this Hon'ble Tribunal.

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take the present reply on record. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

Date: 02.07.2026
Place: Hansi


(Executive Officer)
Municipal Council Hansi

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AFFIDAVIT

I, Rajender Prasad, Executive Officer, Municipal Council, Hansi, aged about 56 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

[Signature]
Deponent

Verification:

Verified at Hansi on the 2nd day of July, 2026, that the contents of the affidavit are true and correct to my knowledge and on the basis of information derived from the official record, which I believe to be true, and no material fact has been concealed therein.

[Signature]
Deponent

ATTESTED

NOTARY, HANSI (HISAR)

[Signature]
02/7/2026



Levelling and Plantation activities over land in question.

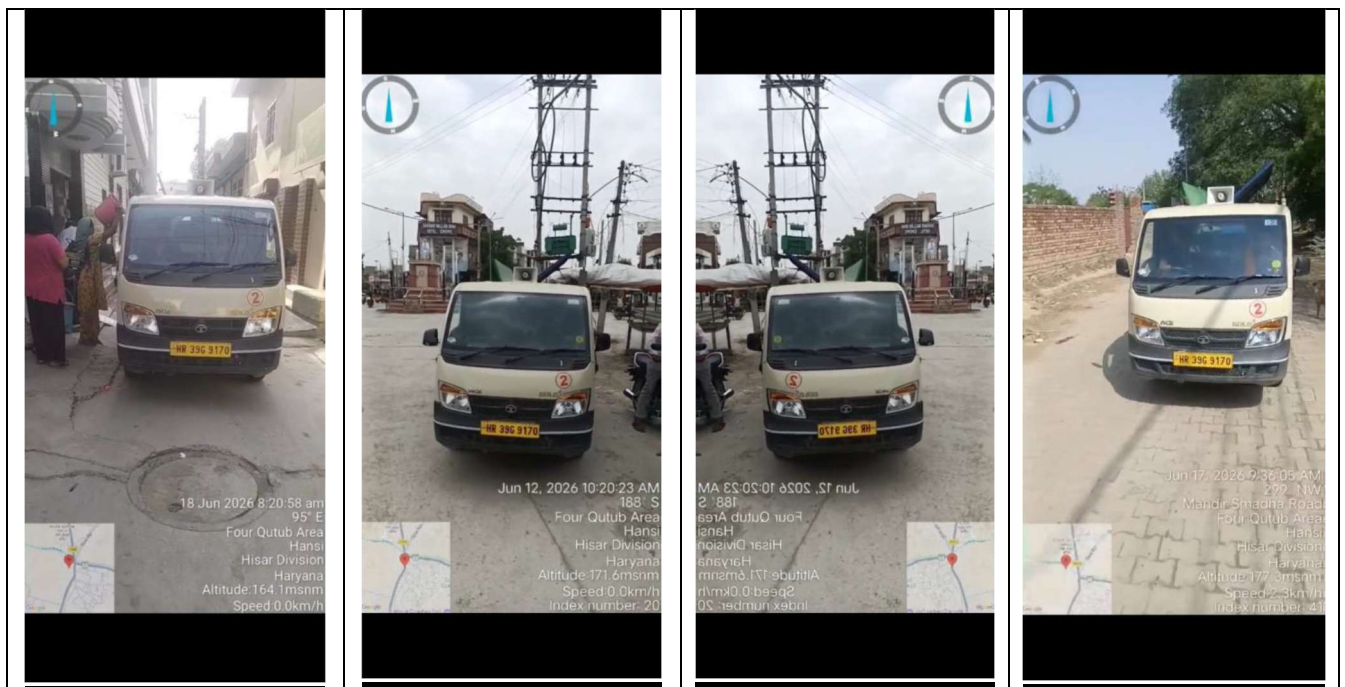


Annexure R/2

Awareness through Physical Meetings



Awareness through Tipper Announcement/Jingles



Installation of Warning Signboards

